

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.1334 of 2004

STATE OF MADHYA PRADESH
nt(s)

Appella

VERSUS

KEDAR YADAV
)

Respondent(s)

Date : 30/11/2006 This Appeal was called on for judgement today.

For Appellant(s) Mr. C.D. Singh,Adv.

For Respondent (s) Mr. K.K. Gupta,Adv.

Hon'ble Mr. Justice Arijit Pasayat pronounced the judgement of the Bench comprising His Lordship and Hon'ble Mr. Justice S.H. Kapadia, inter alia, holding that taking into account all relevant aspects including long passage of time which per se is not a ground for reduction in sentence, order of the High Court, so far as it relates to the reduction of period of sentence, is set aside. The respondent shall undergo custodial sentence for three years subject to such remissions as may be available in law. Additionally, he shall pay a fine of Rs.10,000/-. Deposit of the amount shall be made within three months

from today. If the amount is not deposited the default sentence will be one year rigorous imprisonment. In case the amount is deposited, a sum of Rs.8,000/- shall be paid to the victim-Parvat Singh.

The criminal appeal is allowed to the aforesaid extent.

[T.I. Rajput]

[V.P. Tyagi]

A.R.-cum-P.S.

Assistant Registrar

[Signed reportable judgement is placed on the file]